

NOTIFICATION UNDER INCOME TAX ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Income-tax (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 268 (E) in Gazette of India dated the 12th April, 1982 under section 296 of the Income-tax Act, 1961. [Placed in Library. . . See No. LT-3957/82.]

MR SPEAKER: Nothing will go on record without my permission. Shri Ajit Kumar Saha.

** (Interruptions)

MR. SPEAKER: Not allowed.

** (Interruptions)

अध्यक्ष महोदय : कुछ तो सोचा करो ।
सदन में किसी इम्पोर्टेंट विषय पर चर्चा
करो । बिला-वजह की बातें करते हो ।

... (व्यवधान)**

श्री हरिकेश बहादुर : (गोरखपुर)
एक इम्पोर्टेंट इशु पर मैंने ध्यान दिलाया
था । श्री जार्ज फर्नाण्डिस के सवाल को
मैं उठा रहा हूँ ।

MR SPEAKER: It is not a question of 'he' or 'you'. It is a question of a Member. A Member is a Member, whosoever he is.

** (Interruptions)

MR. SPEAKER: I do not act on hearsay. That is finished now. Not allowed.

श्री हरिकेश बहादुर : किसी दिन ये
मुझे भी फंसा देंगे । ... (व्यवधान) ..
हम आप से अपने लिए प्रोटेक्शन चाहते
हैं ।

MR. SPEAKER: You have my protection and full protection there is. Don't worry.

I will protect you with full force.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROLONGED STRIKE OF TEXTILE WORKERS IN BOMBAY AND ACTION TAKEN BY GOVERNMENT

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, I call the attention of the hon. Minister of Labour to the following matter of urgent public importance and request that he may make a statement thereon:—

"The serious situation arising out of the prolonged strike of workers in textile mills in Bombay and the action taken by Government in this regard."

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, the Cotton Textile Industry in Bombay employs about 2.25 lakh workers in 60 mills. The industry is governed by provisions of the Bombay Industrial Relations Act, 1946 which recognises a single bargaining agent as a representative union on an industry-cum-locality basis. The Rashtriya Mill Mazdoor Sangh has been recognised as the representative union in the Cotton Textile Mill Industry. Wages and other benefits in the industry are regulated by a subsisting agreement, entered into in 1979 between the Bombay Mill Owners Association representing the management and the Rashtriya Mill Mazdoor Sangh. The operation of this agreement extends till the end of 31st December, 1984. An agreement regarding bonus for the year 1980 was reached between the Rashtriya Mill Mazdoor Sangh and the Bombay Mill Owners Association on the 20th October, 1981 in consultation with the State Government.

An unrecognised union called the Maharashtra Girni Kamgar Union raised a demand for 20 per cent bonus